# SHORT CLOSURE OF ELECTRIFICATION WORKS DUE TO INCOMPLETE PRE-REQUISITE WORKS: SOUTH EAST CENTRAL RAILWAYS

[Action Taken by the Government on the Observations and Recommendations of the Committee contained in their 133<sup>rd</sup> Report (17<sup>th</sup> Lok Sabha)]

**MINISTRY OF RAILWAYS** 

COMMITTEE ON PUBLIC ACCOUNTS (2024-25)

#### SIXTEENTH REPORT

**EIGHTEENTH LOK SABHA** 



LOK SABHA SECRETARIAT NEW DELHI

# SIXTEENTH REPORT

COMMITTEE ON PUBLIC ACCOUNTS (2024-25)

(EIGHTEENTH LOK SABHA)

SHORT CLOSURE OF ELECTRIFICATION WORKS DUE TO INCOMPLETE PRE-REQUISITE WORKS: SOUTH EAST CENTRAL

[Action Taken by the Government on the Observations and Recommendations of the Committee contained in their 133<sup>rd</sup> Report (17<sup>th</sup> Lok Sabha)]

#### MINISTRY OF RAILWAYS



Presented to Lok Sabha on: 20-03-2015

Laid in Rajya Sabha on: 20-03-2025

LOK SABHA SECRETARIAT NEW DELHI

March, 2025/ Phalguna, 1946 (Saka)

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# COMPOSITION OF THE COMMITTEE ON PUBLIC ACCOUNTS (2024-25)

# Shri K. C. Venugopal - Chairperson

#### <u>MEMBERS</u>

#### **LOK SABHA**

- 2. Shri T. R. Baalu
- 3. Dr. Nishikant Dubey
- 4. Shri Jagdambika Pal
- 5. Shri Jai Parkash
- 6. Shri Ravi Shankar Prasad
- 7. Shri C. M. Ramesh
- 8. Shri Magunta Sreenivasulu Reddy
- 9. Prof. Sougata Ray
- 10. Smt. Aparajita Sarangi
- 11. Dr. Amar Singh
- 12. Shri Tejasvi Surya
- 13. Shri Anurag Singh Thakur
- 14. Shri Balashowry Vallabhaneni
- 15. Shri Dharmendra Yadav

#### **RAJYA SABHA**

- 16. Shri Ashokrao Shankarrao Chavan
- 17. Shri Shaktisinh Gohil
- 18. Dr. K. Laxman
- 19. Shri Praful Patel
- 20. Shri Sukhendu Sekhar Ray
- 21. Shri Tiruchi Siva
- 22. Shri Sudhanshu Trivedi

#### Secretariat

- 1. Dr. Sanjeev Sharma Joint Secretary
- 2. Shri Muraleedharan. P Director
- 3. Shri Atul Bhave Deputy Secretary

#### INTRODUCTION

- I, the Chairperson, Committee on Public Accounts (2024-25) having been authorized by the Committee, do present this Sixteenth Report (18<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their One Hundred and Thirty third Report (17<sup>th</sup> Lok Sabha) on "Short closure of electrification works due to incomplete pre-requisite works –South East Central Railway" relating to the Ministry of Railways (Railway Board).
- 2. The One Hundred and Thirty third Report was presented to Hon'ble Speaker, Lok Sabha on 23rd February, 2024 and presented to Lok Sabha/laid on the Table of Rajya Sabha on 24<sup>th</sup> July, 2024. The Committee considered the draft Action Taken Report on the subject and adopted the same at their sitting held on 12<sup>th</sup> February, 2025. Minutes of the Sitting of the Committee form appendix to the Report.
- 3. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in **bold** in the body of the Report.
- 4. The Committee place on record their appreciation of the assistance rendered to them in the matter by the Committee Secretariat and the Office of the Comptroller and Auditor General of India.
- 5. An analysis of the action taken by the Government on the Observations/Recommendations contained in the 133<sup>rd</sup> Report (17<sup>th</sup> Lok Sabha) is given at Appendix-II

NEW DELHI: <u>12 February, 2025</u> 23 Magha, 1946 (*Saka*) K. C. VENUGOPAL
Chairperson,
Public Accounts Committee

#### **CHAPTER 1**

#### **REPORT**

This Report of the Public Accounts Committee deals with the Action Taken by the Government on the Observations and Recommendations of the Committee contained in their One Hundredth Thirty Third Report (Seventeenth Lok Sabha) on "Short Closure of Electrification Works Due to Incomplete Prerequisite Works – South East Central Railway".

- 2. The One Hundredth Thirty Third Report, which was presented to Lok Sabha and laid on the Table of Rajya Sabha on 24 July, 2024, contained 04 Observations/Recommendations. The Action Taken Notes on all the Observations /Recommendations have been received from the Ministry of Railways and are categorized as under:
  - (i) Observations/Recommendations which have been accepted by the Government:

Para No. 01, 02, 03 & 04

Total: 04 Chapter: II

(ii) Observations /Recommendations which the Committee do not desire to pursue in view of the replies received from the Government:

Para No.: NIL

Total: nil

Chapter: III

(iii) Observations /Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration:

Para No.: NIL

Total: nil

Chapter: IV

(iv) Observations /Recommendations in respect of which Government have furnished interim replies /no replies:

Para No.: NIL

Total: nil Chapter: V

3. The Committee had observed that whenever an action is warranted for expeditious completion of the work, the pre-requisite may be completed in time to hand over the same to contractor immediately so that the progress of work is not hampered. Failure to do so would result in fixing responsibility for any extra expenditure incurred. Earthwork and finalization of Engineering Scale Plan (ESP)/Signal Interlocking Plan (SIP) etc. are pre-requisites for undertaking electrification works. Audit further revealed that the Chief Administrative Officer (Construction), South East Central Railway (SECR) instructed in May 2018 that as and when formation is ready in stretches of minimum 500 meters, Deputy Chief Engineers would advise Deputy Chief Electrical Engineers to execute Overhead Equipment (OHE) without any delay. Audit thus noted that two similar works having contract value of ₹ 35.36 crore were awarded without ensuring the completion of pre-requisite works. The contractors supplied materials worth ₹ 9.0 crore during the currency of the contract (2017-18) but could not execute works due to non-availability of clear work site. SECR Administration could not provide various approved drawings like ESP, SIP to the contractor during the currency period of the contracts (i.e. 24 months from the date of issue of LOA) for the execution of the project. The site was not ready to execute the OHE work.

This led to short closure of contracts without any progress of execution portion. Supplied materials worth ₹ 9.0 crore could not be fully utilised for the intended purpose. Out of ₹ 9.0 crore, materials worth ₹ 2.49 crore were consumed for other electrification works and the remaining materials worth ₹ 6.51 crore are still lying idle at Store. It is also noted that the guarantee certificate against the supplied material had also expired. A Special Letter was issued to the SECR Administration in February 2021 on the subject. In reply (June 2021), Railway Administration stated that after award of tender, materials were supplied as per condition of contract. Supplied materials against these tenders were consumed for other electrification works.

The Committee were informed that supplied materials were mainly made of iron and steel having very long deterioration period and has been stored in safe and secure position. The above reply of Railway Administration was not acceptable as procured material worth ₹ 6.51 crore was still lying idle at Store. Railway Administration could not ensure availability of clear site to the contractors even after lapse of target date of completion (24 months from the date of issue of LOA). Thus, award of Railway electrification works without ensuring sufficient progress of civil works resulted in short closure of electrification works after incurring an expenditure of ₹ 9.0 crore.

- 4. The Committee had accordingly given their observations / Recommendations in the 133<sup>rd</sup> Report (17<sup>th</sup> Lok Sabha). The gist of important Observations /Recommendations as contained in the Report as given as under:-
  - ➤ The Committee recommended that the Ministry need to ensure strict adherence to comprehensive compliance checklists for tendering processes which should include verification steps to confirm the completion of pre-requisite civil works before awarding contracts for electrification projects which will prevent instances of short closures and wastage of public funds due to incomplete site readiness.
  - ➤ The Committee recommended that the Ministry need to strengthen its monitoring mechanisms to track the utilization of supplied materials accurately by implementing robust inventory tracking systems and conducting periodic audits which will prevent instances of material wastage and ensure optimal utilization of resources.
  - ➤ The Committee desired the Ministry to streamline their procurement processes to expedite contract awards which may involve conducting timely assessments of project requirements, ensuring adequate staffing and resources for procurement activities, and implementing measures to address bottlenecks in the tendering process.

5. The Action Taken Replies furnished by the Ministry of Railways in respect of all the Observations /Recommendations of the Committee as contained in their One Hundredth Thirty Third Report (17<sup>th</sup> Lok Sabha) have been reproduced in the relevant chapters of this Report. The Committee will now deal with the action taken by the Government on some of their Observations /Recommendations made in their One Hundredth Thirty Third Report (17<sup>th</sup> Lok Sabha), which need reiteration or merit comments.

The Committee desires that the Ministry of Railways to furnish Action Taken Notes in respect of Observations /Recommendations contained in Chapter-I of this Report within 6 months of its presentation to the House.

## Recommendation (Para no.2)

6. The Committee in their 133<sup>rd</sup> Report (17<sup>th</sup> Lok Sabha) reviewed the audit findings concerning railway electrification works, particularly focusing on the oversight and management of contracts awarded by the Ministry of Railways (Railway Board). The Committee noted lacunae in coordination between the Civil and Electrical departments within the South East Central Railway (SECR), leading to inefficiencies and financial losses. The failure to ensure completion of prerequisite civil works before awarding electrification contracts showcases a lack of effective oversight and coordination among departments. The Committee also noted that despite clear instructions from the Railway Board to complete pre-requisite tasks such as site clearance and preparation of plans before awarding contracts, several contracts, totaling a value of ₹35.36 crore, were awarded without ensuring these essential prerequisites.

Consequently, contractors faced challenges in executing the works due to non-availability of clear work sites and failure to provide approved drawings essential for project execution. Furthermore, materials worth ₹9.0 crore, supplied by the contractors during the currency of the contracts, could not be fully utilized due to the inability to execute the works. The Ministry, in their background note, have reflected on the outlining delays encountered in various sections, attributing them to site readiness issues, delayed completion of civil works, and subsequent short closures of contracts. In the light of these observations, the Committee recommended that the Ministry need to ensure strict adherence to comprehensive compliance checklists for tendering

processes which should include verification steps to confirm the completion of pre-requisite civil works before awarding contracts for electrification projects which will prevent instances of short closures and wastage of public funds due to incomplete site readiness.

The Committee also recommended improved coordination between civil and electrical departments within the railway administration to avoid delays and discrepancies in project execution. The Committee are also of the view that mechanisms for regular communication and collaboration should be established by the Ministry between civil and electrical departments to ensure timely completion of prerequisite works and seamless handover between different phases of the project which can be facilitated through regular progress meetings and the implementation of a comprehensive project management system.

7. The Ministry of Railways in their Action Taken Reply have stated as under:-

"Railway will ensure strict adherence to comprehensive compliance checklist for tendering process. Railway will ensure in tendering process to include verification steps to confirm the completion of pre-requisite civil works before awarding contracts for electrification projects. Railway will ensure regular communication and collaboration between Civil and Electrical Departments to ensure timely completion of prerequisite works."

8. The vetting comments of Audit are as follows:-

"A timeline may be fixed for ensuring that the tendering process includes verification steps to confirm the completion of pre-requisite civil works before awarding contracts for electrification projects."

9. Noticing the lack of proper coordination between civil and electrical departments, the Committee had recommended that *the* Ministry need to ensure strict adherence to comprehensive compliance checklists for tendering processes which should include verification steps to confirm the completion of pre-requisite civil works before awarding contracts for electrification projects which will prevent instances of short closures and wastage of public funds due to incomplete site readiness.

The very fact that tenders were awarded for electrical projects without carrying out review of the progress of Civil works on site resulting in delays, missed deadlines, and decreased productivity.

The Committee feel that when civil and electrical wings are not aligned in their goals and activities, which can lead to huge financial losses owing to flagrant violation of basic tenets of codal principles. The Committee further observe that without proper coordination, both the civil and electrical may duplicate efforts, leading to the wastage of resources such as time, money, and material. The Committee regret to note the manner in which instructions of Railway Board to complete prerequisite tasks such as site clearance and preparations of plans before awarding contracts were blatantly overlooked. At this stage, the Committee can only recommend that an inquiry be conducted to fix responsibility for such lapse. Resultantly, material worth Rs.9.0 crore could not be fully utilized for want of clear site. In their Action Taken Note, the Ministry have merely stated that they will adhere to comprehensive checklist and other compliance. In the opinion of the Committee, the Ministry has not befittingly responded to the pinpointed recommendations of the Committee nor has undertaken any analysis of the factors which hindered or delayed the completion of the civil work. The Committee while reiterating their earlier recommendations urge the Ministry to not only streamline the processes but also leverage technology solutions to oversee the progress of civil works, so that a robust monitoring mechanism is established which will avoid any cascading effect on future planning, tendering, procurement etc.

To mitigate the financial risks associated with lack of coordination between civil and electrical departments, the Committee impress upon the Ministry to undertake and devise a mechanism for improving communication channels, cross-functional collaboration processes in absence of which lapses/shortcomings and palpable delays in completion of projects would not recur. They also recommend that in case of works involving civil and electrical wings and completion of

either civil or electrical work from pre-requisite for the other work, Railways evolve a mechanism for obtaining written commitment of completion of pre-requisite work at the level of chief engineer before inviting bids for the other work. The Committee would, therefore, desire to be apprised of the action taken thereon at the earliest.

## **Recommendation (Para No. 3)**

10. The Committee note from audit observation that materials valued at ₹6.51 crores were lying idle due to delays and mismanagement, leading to additional financial losses and the inability to utilize supplied materials efficiently not only led to financial losses but also reflected poorly on resource management practices within the Ministry. Despite concerns raised by audit, the Railway Administration's response was inadequate, emphasizing the procurement of materials as per contract conditions and storage in secure facilities, which does not address the inefficiency in resource utilization.

The Committee also note that despite efforts to utilize supplied materials efficiently, substantial portions remain unused, further highlighting the mismanagement of resources. The expiry of guarantee certificates against supplied materials, as highlighted in the audit, indicates a lapse in material management. Therefore, the Committee recommend that the Ministry need to strengthen its monitoring mechanisms to track the utilization of supplied materials accurately by implementing robust inventory tracking systems and conducting periodic audits which will prevent instances of material wastage and ensure optimal utilization of resources.

The Committee further recommended that the Ministry need to conduct a thorough review of its material management policies and practices which includes implementing stringent inventory management procedures, timely disposal of expired materials, and ensuring effective utilization of resources across all projects.

11. The Ministry of Railways in their Action Taken Reply have stated as under:-

"Railway will ensure proper monitoring mechanisms for optimal utilization of supplied materials by conducting periodic audits as pre-existing practice and as suggested by the Committee. Railway will ensure thorough review of policies and practices of material management."

- 12. The vetted comments of Audit are as under:
  - "A timeline may be fixed for reviewing of policies and practices of material management."
- 13. In para 3 of their 133<sup>rd</sup> Report (17<sup>th</sup> Lok Sabha), the Committee had expressed concern over delays and mismanagement leading to additional financial losses but also reflected poorly on resource management practices within the Ministry. The Committee further recommended that the Ministry needs to conduct a thorough review of its material management policies and practices which includes implementing stringent inventory management procedures followed by timely disposal of expired materials, and ensuring effective utilization of resources across all projects.

The Committee note with concern that the Ministry is not making requisite efforts to mitigate the financial losses and fixing the responsibilities that occurred owing to lack of coordination and resource management practices, despite concerns raised by the Audit. Here, the Committee would like to highlight their earlier stand that an Apex Body with a third party for an independent assessment of resources may be formed by the Ministry. The Committee further exhort that a robust policy framework to ensure feasibility of the review mechanism may be worked out. In order to ensure timely execution, the Committee urge that there ought to be a provision for recovery of financial loss to the exchequer along with penal interest consequent to the fixing of responsibility.

The Committee further reiterate that action may be taken for utilization of unused /blocked supplied material at various levels. The Committee also impress upon the Ministry to make efforts to ensure rectification of lapses in the inventory management, including mechanism to match real time progress at regular intervals. The Committee would like to emphasize that urgent steps may be taken to make use of various material lying unutilized or have been rendered obsolete with passage of time.

## Recommendation (Para No. 4)

- 14. The Committee noted that delays in awarding contracts indicate systemic inefficiencies within the procurement process. These delays not only impede project timelines but also contribute to cost escalations and undermine the overall efficiency of project delivery. From the Ministry's response, the Committee take note of efforts to address shortcomings and ensure project completion. The Committee, however, feel that there is a need for enhanced monitoring and reporting mechanisms to track progress effectively and mitigate risks associated with project delays and cost overruns. Therefore the Committee desire the Ministry to streamline their procurement processes to expedite contract awards which may involve conducting timely assessments of project requirements, ensuring adequate staffing and resources for procurement activities, and implementing measures to address bottlenecks in the tendering process. The Committee are also of the view that the Ministry should implement robust project monitoring and reporting systems to track progress, identify bottlenecks, and proactively address issues impacting project delivery.
- 15. The Ministry of Railways in their Action Taken Reply have stated as under:

"Streamlining of procurement process is a continuous process and will be ensured by Ministry. The provision regarding robust project monitoring and reporting systems to track progress, etc. are already in place in "Indian Railways Projects Sanctions & Management (IRPSM) module. However, additional suggestions for data entering in IRPSM module is given the same would be done in the module."

16. The Audit had no further comments to offer in this regard.

The Committee are unhappy to note the perfunctory manner and callous disregard with which the Ministry have furnished Action Taken replies on such an important observation/recommendations of the Committee, which was meant to streamline procurement process and award of contract in a time bound manner. The Committee are surprised to note that the Ministry has not fathomed the significance and considered opinion of the Committee for timely assessment, monitoring and reporting mechanism to mitigate risks and expedite contract awards. They, therefore, reiterate that the Ministry needs to pay adequate attention on operation and maintenance in procurement process so that slip-back instances could be minimized. The Committee further urge that in order to avoid instances of delay and cost overruns, the Ministry needs periodical evaluation of monitoring and reporting mechanisms insofar as management of funds is concerned. The Committee are of firm opinion that the Ministry needs to ensure proper mechanism for authentication and validation of data entered to streamline the procurement process by ensuring timely assessment and resource mapping.

#### **CHAPTER - II**

# OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

#### **Observation / Recommendation**

# Introductory

Consequent to the sifting of all the material and information, mainly from the written information and depositions made by the Ministry, Committee have made certain observations and recommendations which are contained in the succeeding paragraphs of this part of the Report.

(Recommendation/Observation No. 1 of 133rd Report of Public Accounts Committee (17<sup>th</sup> LokSabha)

#### **Action Taken**

Introductory.

# **Audit Vetting Comments**

No further Audit comments.

Sd/Pawan Kumar Kalarwal
Executive Director (S&E)
Railway Board
(Ministry of Railway's case No. 2024-BC-PAC-XVII/133rdReport)

#### **Observation / Recommendation**

The Committee have reviewed the audit findings concerning railway electrification works, particularly focusing on the oversight and management of contracts awarded by the Ministry of Railways (Railway Board). The Committee note lacunae in coordination between the Civil and Electrical departments within the South East Central Railway (SECR), leading to inefficiencies and financial losses. The failure to ensure completion of prerequisite civil works before awarding electrification contracts showcases a lack of effective oversight and coordination among departments. The Committee also note that despite clear instructions from the Railway Board to complete pre-requisite tasks such as site clearance and preparation of plans before awarding contracts, several contracts, totaling a value of ₹35.36 crore, were awarded without ensuring these essential prerequisites. Consequently, contractors faced challenges in executing the works due to non-availability of clear work sites and failure to provide approved drawings essential for project execution. Furthermore, materials worth ₹9.0 crore, supplied by the contractors during the currency of the contracts, could not be fully utilized due to the inability to execute the works. The Ministry, in their background note, have reflected on the outlining delays encountered in various sections, attributing them to site readiness issues, delayed completion of civil works, and subsequent short closures of contracts. In the light of these observations, the Committee recommend that the Ministry need to ensure strict adherence to comprehensive compliance checklists for tendering processes which should include verification steps to confirm the completion of pre-requisite civil works before awarding contracts for electrification projects which will prevent instances of short closures and wastage of public funds due to incomplete site readiness. The Committee also recommend improved coordination between civil and electrical departments within the railway administration to avoid delays and discrepancies in project execution. The Committee are also of the view that mechanisms for regular communication and collaboration should be established by the Ministry between civil and electrical departments to ensure timely completion of prerequisite works and seamless handover between different phases of the project which can be facilitated through regular progress meetings and the implementation of a comprehensive project management system.

(Recommendation/Observation No. 2 of 133rd Report of Public Accounts Committee (17th Lok Sabha)

#### **Action Taken**

Railway will ensure strict adherence to comprehensive compliance checklist for tendering process. Railway will ensure in tendering process to include verification steps to confirm the completion of pre-requisite civil works before awarding contracts for electrification projects. Railway will ensure regular communication and collaboration between Civil and Electrical Departments to ensure timely completion of prerequisite works.

## **Audit Vetting Comments**

A timeline may be fixed for ensuring that the tendering process includes verification steps to confirm the completion of pre-requisite civil works before awarding contracts for electrification projects.

# Ministry's comments

Noted. A letter fixing Timeline for ensuring that the tendering process includes verification steps to confirm the completion of pre-requisite civil works before awarding contracts for electrification projects, has been issued.

Sd/Pawan Kumar Kalarwal
Executive Director (S&E)
Railway Board
(Ministry of Railway's case No. 2024-BC-PAC-XVII/133rdReport)

#### **Observation / Recommendation**

The Committee note from audit observation that materials valued at ₹6.51 crores were lying idle due to delays and mismanagement, leading to additional financial losses and the inability to utilize supplied materials efficiently not only led to financial losses but also reflected poorly on resource management practices within the ministry. Despite concerns raised by audit, the Railway Administration's response was inadequate, emphasizing the procurement of materials as per contract conditions and storage in secure facilities, which does not address the inefficiency in resource utilization. The Committee also note that despite efforts to utilize supplied materials efficiently, substantial portions remain unused, further highlighting the mismanagement of resources. The expiry of guarantee certificates against supplied materials, as highlighted in the audit, indicates a lapse in material management. Therefore, the Committee recommend that the Ministry need to strengthen its monitoring mechanisms to track the utilization of supplied materials accurately by implementing robust inventory tracking systems and conducting periodic audits which will prevent instances of material wastage and ensure optimal utilization of resources. The Committee further recommend that the Ministry need to conduct a thorough review of its material management policies and practices which includes implementing stringent inventory management procedures, timely disposal of expired materials, and ensuring effective utilization of resources across all projects.

(Recommendation/Observation No. 3 of 133<sup>rd</sup> Report of Public Accounts Committee (17<sup>th</sup>LokSabha)

#### **Action Taken**

Railway will ensure proper monitoring mechanisms for optimal utilization of supplied materials by conducting periodic audits as pre-existing practice and as suggested by the Committee. Railway will ensure thorough review of policies and practices of material management.

## **Audit Comments**

A timeline may be fixed for reviewing of policies and practices of material management.

# Ministry's comments

Policies and practices of material management are regularly issued by store Dte., as and when required or some issue arises.

Sd/Pawan Kumar Kalarwal
Executive Director (S&E)
Railway Board
(Ministry of Railway's case No. 2024-BC-PAC-XVII/133rdReport)

#### **Observation / Recommendation**

The Committee note that delays in awarding contracts indicate systemic inefficiencies within the procurement process. These delays not only impede project timelines but also contribute to cost escalations and undermine the overall efficiency of project delivery. From the Ministry's response, the Committee take note of efforts to address shortcomings and ensure project completion. The Committee, however, feel that there is a need for enhanced monitoring and reporting mechanisms to track progress effectively and mitigate risks associated with project delays and cost overruns. Therefore, the Committee desire the Ministry to streamline their procurement processes to expedite contract awards which may involve conducting timely assessments of project requirements, ensuring adequate staffing and resources for procurement activities, and implementing measures to address bottlenecks in the tendering process. The Committee are also of the view that the Ministry should implement robust project monitoring and reporting systems to track progress, identify bottlenecks, and proactively address issues impacting project delivery.

(Recommendation/Observation No. 4 of 133<sup>rd</sup> Report of Public Accounts Committee (17<sup>th</sup>LokSabha)

#### **Action Taken**

Streamlining of procurement process is a continuous process and will be ensured by Ministry. The provision regarding robust project monitoring and reporting systems to track progress, etc. are already in place in 'Indian Railways Projects Sanctions & Management' (IRPSM) module. However, additional suggestions for data entering in IRPSM module is given, the same would be done in the module.

#### **Audit Comments**

No further Audit comments.

Sd/-

Pawan Kumar Kalarwal

Executive Director (S&E)
Railway Board
(Ministry of Railway's case No. 2024-BC-PAC-XVII/133rdReport)

#### **CHAPTER III**

OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE REPLIES RECEIVED FROM THE GOVERNMENT

**NIL** 

## **CHAPTER IV**

# OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

NIL

## **CHAPTER V**

# OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH GOVERNMENT HAVE FURNISHED INTERIM REPLIES/NO REPLIES

NIL

NEW DELHI:

12 February 2025

23 Magha1946 (saka)

K.C. VENUGOPAL Chairperson, , Committee on Public Accounts

# MINUTES OF THE THIRTEENTH SITTING OF THE COMMITTEE ON PUBLIC ACCOUNTS (2024-25) HELD ON 12 FEBRUARY, 2025

The Committee on Public Accounts sat on Wednesday, the 12 February, 2025 from 1500 hrs to 1715 hrs in Committee Room D, Parliament House Annexe, New Delhi.

#### **PRESENT**

Shri K.C. Venugopal - Chairperson

#### **Members**

#### **LOK SABHA**

- 2. Dr. Nishikant Dubey
- 3. Smt. Aparajita Sarangi
- 4. Dr. Amar Singh
- 5. Shri Tejasvi Surya
- 6. Shri Anurag Singh Thakur
- 7. Shri Dharmendra Yadav
- 8. Shri T. R. Baalu
- 9. Prof. Sougata Ray

#### **RAJYA SABHA**

- 10. Dr. K. Laxman
- 11. Shri Tiruchi Siva

#### **LOK SABHA SECRETARIAT**

1. Dr. Sanjeev Sharma - Joint Secretary

2. Shri Muraleedharan. P - Director

3. Shri Alok Mani Tripathi - Deputy Secretary4. Shri Pankaj Sharma - Deputy Secretary

5. Shri Atul Bhave - Deputy Secretary

6. Smt. Malvika Mehta - Deputy Secretary

# REPRESENTATIVES OF THE OFFICE OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA

Sh. Rebecca Mathai - Dy. CAG
 Ms. Atreyee Das - Dy. CAG
 Ms. Smita S. Chaudhari - Dy. CAG

4. Sh. Samar Kant Thakur - Director General

#### REPRESENTATIVES OF THE MINISTRY OF XXXXXX

1. XXXXXXXXXXX

- 2. XXXXXXXXXXX
- 3. XXXXXXXXXX
- 4. XXXXXXXXXXX
- 5. XXXXXXXXXXX
- 6. XXXXXXXXXX
- 7. XXXXXXXXXXX
- 8. XXXXXXXXXXX
- 9. XXXXXXXXXXX

#### PART A

XXXXX XXXXX XXXXX XXXXX XXXXX

#### **PART B**

Thereafter, Hon'ble Chairperson stated that the following nine draft reports may be taken up for consideration and adoption:-

- a. XXXXXXXXXXX
- b. XXXXXXXXXXX
- c. XXXXXXXXXXX
- d. XXXXXXXXXXX
- e. XXXXXXXXXXX
- f. XXXXXXXXXXX
- g. Action Taken by the Government on the Observations/Recommendations of the Committee contained in their

133<sup>rd</sup> Report (17<sup>th</sup> LS) on 'Short Closure of Electrification Works due to Incomplete Pre-Requisite Works: South East Central Railway'

- h. XXXXXXXXXXX
- i. XXXXXXXXXXX

After some deliberations, the Committee adopted the aforesaid Draft Reports without any modifications and authorised the Chairperson to finalise the Reports in the light of factual verification done by the Audit.

The Committee then adjourned.

A copy of the proceedings of the Sitting has been kept on record.

#### **APPENDIX-II**

(Vide Paragraph 5 of Introduction)

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/RECOMMENDATIONS OF THE PUBLIC ACCOUNTS COMMITTEE CONTAINED IN THEIR ONE HUNDREDTH THIRTY THIRD REPORT (SEVENTEENTH LOK SABHA)

- (i) Total number of 04 Observations/Recommendations
- (ii) Observations/Recommendations of the Total: 04
  Committee which have been accepted by Percentage:
  the Government: 100
  Para Nos. 1, 2, 3 and 4
- (iii) Observations/Recommendations which the Total: 0
  Committee do not desire to pursue in view Percentage: 0
  of the reply of the Government:
  Para No. NIL
- (iv) Observations/Recommendations in respect Total: 0 of which replies of the Government have Percentage: 0 not been accepted by the Committee and which require reiteration:

  Para No. NIL
- (v) Observations/Recommendations in respect Total: 0 of which the Government have furnished Percentage: 0 interim replies:

  Para No. NIL